

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 2591/99 19

Gobind Kumar
APPLICANT(S)R.C. Kataria
COUNSELUnion of India
RESPONDENT(S)

VERSUS

COUNSEL

Date	Office Report	Orders
		<p>2-1-1990</p> <p>None for the applicant though called twice. Adjourneed to 4th January, 1990.</p> <p><i>Delivered</i> 2.1.90 (I.K. RASGOTRA) 4/1/90 MEMBER (A) (T.S. OBEROI) MEMBER (J)</p> <p>4.1.1990.</p> <p>Present: Shri R.C. Kataria, Counsel for the applicant.</p> <p>Heard the learned counsel for the applicant on the question of jurisdiction. After perusing the provision contained in Rule 6 of the Central Administrative Tribunal (Procedure) Rules, 1987, we are of the opinion ^{view} that the applicant is not posted within the jurisdiction of the Principal Bench and also the cause of action, wholly or in part, arose at ^{the} station not within our jurisdiction this Bench has no jurisdiction over the matter. The learned counsel for the applicant stated that the Enquiry Officer (Respondent No.4) being at New Delhi, this Bench has jurisdiction to hear the application. However, after carefully considering this aspect of the case as well, we feel that respondent No.4 is an authority to which a reference has been made by respondents No.2 and 3, to hold the enquiry only but the main respondents are respondents No.2 and 3 who are stationed at Agra. The applicant is directed to approach the appropriate forum. OA is disposed of accordingly.</p> <p><i>Delivered</i> 4.1.90 (I.K. Rasgotra) 4/1/90 Member (A) (T.S. Oberoi) Member (J)</p>